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MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 1/AM17
SCHEDULED FOR 13.04.2016
(HELD ON 22.04.2016)
UNDER THE CHAIRMANSHIP OF
SHRI DARSHAN SINGH, ADDL. DGFT

Meeting No. 1/87-NC-7/2016 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 13.04.2016, was held on 22.04.2016, under the Chairmanship of Shri Darshan Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-228	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. As decided by the committee in its earlier meeting, a copy of the representation was again forwarded to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

Case No. A-229	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

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Case No. A-230	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

Case No. A-231	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

Case No. A-232	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0310737623 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

Case No. A-233	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00346/AM15/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0810133802 dated 13.11.2014	RLA F. No. 08/24/040/00303/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

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Case No. A-234	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0810134812 dated 16.03.2015	RLA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.

Case No. A-235	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/050/00180/AM10/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0510248117 dated 24.08.2009	RLA F. No. 05/24/040/00273/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510248117 dated 24.08.2009

Decision: The Committee deliberated upon the case in the meeting and it was decided, after thoroughly examining, to approve **as applied** by the firm in their Advance Authorization.

RLA may take consequential action as per Policy / Procedures.

Case No. A-236	Manjushree Technopack Ltd., Bangalore	HQ F. No. 01/87/050/00020/AM15/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0710103920 dt. 05.05.2014	RLA F. No. 07/24/040/00415/AM14	

Request: fixation of adhoc norms in respect of Advance Authorization No. 0710103920 dt. 05.05.2014

Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.02.2016. Comments awaited from D/o C&PC.

Case No. A-237	M/s Gujarat Raffia Industries Ltd., Ahmedabad	HQ F. No. 01/87/050/00489/AM15/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0810134417 dated 29.01.2015	RLA F. No. 08/24/040/00385/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: The Committee deliberated upon the case in the meeting and it was decided, after thoroughly examining, to approve **as applied** by the firm in their Advance Authorization.

RLA may take consequential action as per Policy / Procedures.

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Case No. A-240	M/s Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00051/AM16/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00200/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Application of the firm has been forwarded to D/o C&PC on 23.12.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

Case No. A-243	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0310773869 dated 11.03.2014	RLA F. No. 03/95/040/00968/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014.

Decision: A D/L No. 46011/48/2014-PC.II dated 17.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No. A-245	M/s Kuloday Technopack Pvt. Ltd., Mumbai	HQ F. No. 01/87/50/00088/AM16/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0310794719 Dated 13.03.2015	RLA F. No. 03/94/040/01174/AM15	

Subject: Enhancement in the wastage allowed by NC in its meeting No. 16/AM16 held on 28.08.2015.

Decision: The Committee considered the case and decided to approve and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Bags (Made out of HDPE Granules, LLDPE Granules and LLDPE Reprocessed Granules)	1 kg	1. LLDPE Granules (Extrusion Grade)	0.350 kg
		2. HDPE Granules (Extrusion Grade)	0.350 kg
		3. LLDPE Granules (Reprocessed) (Extrusion Grade)	0.350 kg
		4. Additive Master Batch namely Vistamax	0.050 kg

RLA may take consequential action as per Policy / Procedures.

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Case No. A-246	M/s Caterpillar Signs Pvt. Ltd., Ahmedabad	HQ F. No. 01/87/162/00095/AM16/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0810132685 dated 14.07.2014	RLA F. No. 08/24/040/00144/AM15	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0810132685 dated 14.07.2014.

Decision: The Committee decided to consider the case on repeat basis and recommended **as applied** by the firm in their Advance Authorization.

Case No. A-247	M/s. International Conveyors Ltd., Aurangabad	HQ F. No. 01/87/50/00616/AM09/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0310485860 dated 10.09.2008	RLA F. No. 30/24/040/00473/AM09	

Subject: Request for incorporate the inputs name as Polyester Filament Yarn. (1000/1500 Denier)/super High Tenacity Polyester Yarn 1100 DTEX.

Decision: The Committee considered the case and decided to approve the adhoc norms **as applied** for in their Advance Authorization by the firm.

RLA may take consequential action as per Policy / Procedures.

Case No. A-250	M/s. Kohinoor India Pvt. Ltd.	HQ F. No. 01/87/050/00059/AM14/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 3010093524 dated 30.04.2013	RLA F. No. 30/24/040/00004/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010093524 dated 30.04.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

Case No. A-251	M/s. Kohinoor India Pvt. Ltd.	HQ F. No. 01/87/050/00228/AM13/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 3010089129 dated 19.09.2012	RLA F. No. 30/24/040/00032/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010089129 dated 19.09.2012

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP.

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Case No. A-252	M/s. Kohinoor India Pvt. Ltd.	HQ F. No. 01/87/050/00333/AM14/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 3010098428 dated 21.11.2013	RLA F. No. 30/24/040/00026/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010098428 dated 21.11.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP.

Case No. A-252	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 28.12.2015. Comments awaited from DIPP.

Case No. A-254	M/s. Rio Care (India) Pvt Ltd.	HQ F. No. 01/87/050/00353/AM12/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0310678496 dated 24.01.2012	RLA F. No. 30/95/040/00878/AM12	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310678496 dated 24.01.2012

Decision: A copy of representation of firm has been forwarded to DIPP on 29.12.2015. Comments awaited from D/o C&PC.

Case No. A-258	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00184/AM13/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 3010087078 dated 26.06.2012	RLA F. No. 30/24/040/00013/AM13	

Request: Request of M/s Eastman Reclamations, Jalandhar for fixation of adhoc norms in respect of Advance Authorization No. 3010087078 dated 26.06.2012 for the export product – "Reclaim Rubber".

Decision: A copy of representation of firm has been forwarded to DIPP on 02.02.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

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Case No. A-259	M/s Powerband Industries Pvt. Ltd.,	HQ F. No. 01/87/162/00088/AM14/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0310734629 dt. 16.05.2013	RLA F. No. 03/95/040/00049/AM14	

Subject: Change in the description of import item in the adhoc norms fixed for Advance Authorization No. 0310734629 dt. 16.05.2013. CPD

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 11.01.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case. J

Case No. A-260	M/s Yash Enterprises	HQ F. No. 01/87/50/00433/AM15/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. 0310791655 dated 03.12.2014	RLA F. No. 03/95/040/00595/AM15	

Subject: Enhancement in the wastage allowed by NC in its Meeting No. 08/AM16 held on 29.05.2015. CPD

Decision: A D/L No. 46011/16/2015-PC.II dated 02.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information. J

Case No. A-261	M/s Sundaram Industries Ltd.	HQ F. No. 01/87/50/385/AM11/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0410120257 dated 31.12.2010	RLA F. No. 04/24/040/00271/AM11	

Subject: Fixation of adhoc norms for the export product "Industrial Solid Tyres" against Advance Authorization No. 0410120257 dated 31.12.2010.

Decision: A copy of Representation of firm has been forwarded to DIPP on 12.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

Case No. A-262	M/s Veekay Polycoats Ltd.	HQ F. No. 01/87/50/146/AM13/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0510329142 dated 09.07.2012	RLA F. No. 05/24/040/00107/AM13	

Subject: Request of M/s Veekay Polycoats Ltd., New Delhi for amendment in the description of Export Product against Advance Authorization No. 0510329142 dated 09.07.2012.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 22.02.2016. Comments awaited from D/o C&PC.

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Case No. A-264	M/s Sun Plast Pvt. Ltd.	HQ F. No. 01/87/50/242/AM15/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0310786925 dated 16.07.2014	RLA F. No. 03/95/040/00333/AM15	

Subject: Request for Ratification in respect of Advance Authorization No. 0310786925 dated 16.07.2014.

Decision: The Committee considered the case and decided to approve and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Bags (Made out of HDPE Granules, LLDPE Granules and LLDPE Reprocessed Granules)	1 kg	1. LLDPE Granules (Extrusion Grade)	0.350 kg
		2. HDPE Granules (Extrusion Grade)	0.350 kg
		3. LLDPE Granules (Reprocessed) (Extrusion Grade)	0.350 kg
		4. Additive Master Batch namely Vistamax	0.050 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-265	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/175/AM16/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 2610012727 dated 31.08.2015	RLA F. No. 26/24/040/00010/AM16	

Subject: Request for fixation of norms against Advance Authorization No. 2610012727 dated 31.08.2015

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 15.02.2016. Comments awaited.

Case No. A-266	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/50/358/AM15/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 2610012697 Dated 11.11.2014.	RLA F. No. 26/24/040/00014/AM15	

Subject: Request for fixation of norms against Advance Authorization No. 2610012697 Dated 11.11.2014.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 15.02.2016. Comments awaited from D/o C&PC.

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Case No. A-267	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/176/AM16/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 2610012653 dated 26.05.2014	RLA F. No. 26/24/040/00002/AM15	

Subject: Request for fixation of norms against Advance Authorization No. 2610012727 dated 31.08.2015

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 15.02.2016. Comments awaited from D/o C&PC.

Case No. A-268	M/s Jain Irrigation Systems Ltd.	HQ F. No. 01/87/162/127/AM15/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Subject: Fixation of adhoc norms against Advance Authorization No. 0310483881 dated 26.08.2008

Decision: The Committee considered the case and decided to **approve** on **repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 43/87-ALC1/2014 held on 28.01.2015 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. PVC Fittings	1 kg	1. PVC Resin	0.9684 kg
		2. Tin Stabilizer/Master Batch	0.0212 kg
		3. Flow Promoter (Kane Ace PA-30)	0.0193 kg
		4. Calcium Stearate	0.0155 kg
		5. Lubricant (Wax / Sasolwax)	0.0029kg
		6. Titanium Dioxide	0.0028kg
		7. Colour Master Batch	0.0006kg
		8. Filler (Calcium Carbonate)	0.0193kg
2. HDPE Pipes, HDPE Coils, HDPE Quick Coupling Pipes, HDPE Duct Rolls, Gas Pipe, HDPE Corrugated Pipe & HDPE Fittings	1 kg	1. HDPE Resin	1.003 kg
		2. Colour Master Batch	0.0400kg
RLA may take consequential action as per Policy / Procedures.			

Signature

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Case No. A-269	M/s Jain Irrigation Systems Ltd.	HQ F. No. 01/87/162/128/AM15/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Subject: Fixation of adhoc norms against Advance Authorization No. 0310511433 dated 13.03.2009

Decision: The Committee considered the case and decided to **approve** on **repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 43/87-ALC1/2014 held on 28.01.2015 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. PVC Fittings	1 kg	1. PVC Resin	0.9684 kg
		2. Tin Stabilizer/Master Batch	0.0212 kg
		3. Flow Promoter (Kane Ace PA-30)	0.0193 kg
		4. Calcium Stearate	0.0155 kg
		5. Lubricant (Wax / Sasolwax)	0.0029kg
		6. Titanium Dioxide	0.0028kg
		7. Colour Master Batch	0.0006kg
		8. Filler (Calcium Carbonate)	0.0193kg
2. HDPE Pipes, HDPE Coils, HDPE Quick Coupling Pipes, HDPE Duct Rolls, Gas Pipe, HDPE Corrugated Pipe & HDPE Fittings	1 kg	1. HDPE Resin	1.003 kg
		2. Colour Master Batch	0.0400kg
RLA may take consequential action as per Policy / Procedures.			



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Case No. A-270	M/s Jain Irrigation Systems Ltd.	HQ F. No. 01/87/162/129/AM15/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Subject: Fixation of adhoc norms against Advance Authorization No. 0310614995 dated 08.02.2011

Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 43/87-ALC1/2014 held on 28.01.2015 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. PVC Fittings	1 kg	1. PVC Resin	0.9684 kg
		2. Tin Stabilizer/Master Batch	0.0212 kg
		3. Flow Promoter (Kane Ace PA-30)	0.0193 kg
		4. Calcium Stearate	0.0155 kg
		5. Lubricant (Wax / Sasolwax)	0.0029kg
		6. Titanium Dioxide	0.0028kg
		7. Colour Master Batch	0.0006kg
		8. Filler (Calcium Carbonate)	0.0193kg
2. HDPE Pipes, HDPE Coils, HDPE Quick Coupling Pipes, HDPE Duct Rolls, Gas Pipe, HDPE Corrugated Pipe & HDPE Fittings	1 kg	1. HDPE Resin	1.003 kg
		2. Colour Master Batch	0.0400kg
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Case No. A-271	M/s Jain Irrigation Systems Ltd.	HQ F. No. 01/87/162/130/AM15/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Subject: Fixation of adhoc norms against Advance Authorization No. 0310649832 dated 23.08.2011

Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 43/87-ALC1/2014 held on 28.01.2015 and recommended as under:

ed on the decision of the NC meeting

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. PVC Fittings	1 kg	1. PVC Resin	0.9684 kg
		2. Tin Stabilizer/Master Batch	0.0212 kg
		3. Flow Promoter (Kane Ace PA-30)	0.0193 kg
		4. Calcium Stearate	0.0155 kg
		5. Lubricant (Wax / Sasolwax)	0.0029kg
		6. Titanium Dioxide	0.0028kg
		7. Colour Master Batch	0.0006kg
		8. Filler (Calcium Carbonate)	0.0193kg
2. HDPE Pipes, HDPE Coils, HDPE Quick Coupling Pipes, HDPE Duct Rolls, Gas Pipe, HDPE Corrugated Pipe & HDPE Fittings	1 kg	1. HDPE Resin	1.003 kg
		2. Colour Master Batch	0.0400kg
RLA may take consequential action as per Policy / Procedures.			

CE

[Signature]

Case No. A-272	M/s Gajraj Agency Pvt. Ltd.	HQ F. No. 01/87/50/00005/AM16/DES-VII	Status: Approved
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 0210205611 dated 03.03.2015	RLA F. No. 02/24/040/00226/AM16	

Subject: Fixation of adhoc norms against Advance Authorization No. 0310614995 dated 08.01.2016

Decision: The Committee decided approve the case in the meeting and recommended as under:

Decision: The Committee decoded approve the case in the meeting and recommended as under.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound	1 kg	1. LLDPE Granules	0.37 kg
		2. Calcium Carbonate	0.67 kg
RLA may take consequential action as per Policy / Procedures.			

CE

[Signature]

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Case No. A-273	M/s Bilcare Ltd.	HQ F. No. 01/87/50/00070/AM16/DES-VII	Status: Deferred
NC No.:01/AM17 Dated: 22.04.2016	Adv. Lic. No. and Date 3110065388 dated 23.04.2015	RLA F. No. 31/83/040/00270/AM15	

Subject: Fixation of adhoc norms against Advance Authorization No. 0310614995 dated 08.01.2016

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 16.03.2016. Comments awaited from D/o C&PC.

ONLINE CASES

1	Case No.:5/21/87-ALC1/2015	Party Name:LEBRACS RUBBER LININGS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00287/AM16/	RLA File :25/24/040/00003/AM13/	Lic.No/Date:2510003923 27.02.2013	
	Decision: A D/L No. 7/119/2016-TSW dated 23.03.2016 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			
2	Case No.:22/21/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00304/AM16/	RLA File :34/24/040/00033/AM14/	Lic.No/Date:3410036905 16.05.2013	
	Decision: A copy of application has been forwarded to D/o C&PC on 04.03.2016. Comments awaited from D/o C&PC.			
3	Case No.:18/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00188/AM16/	RLA File :07/24/040/00145/AM14/	Lic.No/Date:0710098407 19.09.2013	
	Decision: A D/L No. 46011/14/2015-PC.II dated 04.10.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

C. P. Das

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4	Case No.:19/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00189/AM16/	RLA File :07/24/040/00146/AM14/	Lic.No/Date:0710098411 19.09.2013	
Decision: A D/L No. 46011/14/2015-PC.II dated 04.10.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	

5 **Decision:** The Committee considered the case and decided to approve and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
63/0- Polyester Waste (PET FLAKES-WASHED)	286366.000 Kg	PET Bottle waste/scrap	300684.3 Kg

RLA may take consequential action as per Policy / Procedures.

Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	
6 Decision: The Committee considered the case and decided to approve and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
63/0- Polyester Waste (PET FLAKES-WASHED)	286366.000 Kg	PET Bottle waste/scrap	300684.3 Kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved								
HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014									
7 Decision: The Committee considered the case and decided to approve and recommended as under:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>63/0- Polyester Waste (PET FLAKES-WASHED)</td><td>286366.000 Kg</td><td>PET Bottle waste/scrap</td><td>300684.3 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	63/0- Polyester Waste (PET FLAKES-WASHED)	286366.000 Kg	PET Bottle waste/scrap	300684.3 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
63/0- Polyester Waste (PET FLAKES-WASHED)	286366.000 Kg	PET Bottle waste/scrap	300684.3 Kg								
RLA may take consequential action as per Policy / Procedures.											

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8	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
Decision: In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

9	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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Case No.:5/3/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00495/AM15/	RLA File :02/24/040/00013/AM15/	Lic.No/Date:0210203243 16.05.2014	

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/71/2004-PC-II dated 06.04.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Metroark-0910/ Metroark-0909/ Metroark-0908/ Metroark-0907/ Metroark-0906/ Metroark-0905 containing 60% of Polysiloxane with Polysiloxane with Poly Ether Group	One MT	Wacker IM-22 (Polysiloxane with Polysiloxane with Poly Ether group)	0.6 MT
		Wacker IM-150 (Polydimethyl siloxane with aliphatic groups)	0.1608 MT

RLA may take consequential action as per Policy / Procedures.

11	Case No.:10/14/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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12	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision: In response to D/L dated 29.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

13	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

14	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

15	Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

16	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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17	Case No.:26/30/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	
Decision: In response to D/L dated 17.02.2015, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

18	Case No.:4/21/87-ALC1/2015	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00286/AM16/	RLA File :02/24/040/00096/AM15/	Lic.No/Date:0210204878 28.08.2014	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

19	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

20	Case No.:27/42/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

21	Case No.:23/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	
Decision: A D/L No. 46011/80/2014-PC.II dated 26.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 10.03.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

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22	Case No.:32/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
Decision: A D/L No. 46011/64/2015-PC.II dated 17.07.2015 was issued by D/o C&, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 13.10.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

23	Case No.:24/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	
Decision: A D/L No. 46011/80/2014-PC.II dated 26.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

24	Case No.:18/16/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00141/AM16/	RLA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

25	Case No.:17/45/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

26	Case No.:46/42/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	
Decision: In response to D/L dated 17.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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27	Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

28	Case No.:24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

29	Case No.:13/47/87-ALC1/2014	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	
Decision: A copy of application was forwarded to D/o C&PC on 15.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

30	Case No.:5/46/87-ALC1/2014	Party Name: INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization .				
RLA may take consequential action as per Policy / Procedures.				

31	Case No.:10/45/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.02.2016. Comments still awaited.				


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32	Case No.:13/51/87-ALC1/2014	Party Name: REX POLYEXTRUSION LIMITED,	Meet No/Date: 1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.02.2016. Comments still awaited.				

33	Case No.:21/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

34	Case No.:22/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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Case No.: 6/45/87-ALC1/2014	Party Name: PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	

Decision: Based on the written comments furnished by the D/o C&PC vide their letter No. 46011/84/2012-PC.II dated 05.05.2016, the Committee **approved** following adhoc norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Sacks laminated with BOPP Film	1 kg	1. PP Woven Fabric	0.7224 kg
		2. LDPE Granules	0.0585 kg
		3 BOPP Film	0.1952 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 1/49/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.

Case No.: 1/46/87-ALC1/2014	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/105/2016-TSW dated 12.04.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Tube Reclaim	500 MT	Used Rubber Tubes cut into two pieces without valves standard (Scrap Butyl tube)	495 MT

RLA may take consequential action as per Policy / Procedures.

(Note: Import of Used Rubber Tubes subject to conditions as imposed by MOEF&CE in their letter dated 9th July, 2014.)

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Case No.:1/51/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved												
HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date:0210205507 03.02.2015													
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/71/2004-PC-II dated 05.04.2016, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Wacker SG-3381 Silicone Surfactant (Polysiloxane with Polyether Groups) (silicones in primary Forms)</td><td>One MT</td><td>Wacker IM-22 (Polysiloxane with Poly Ether group)</td><td>0.88 MT</td></tr><tr><td></td><td></td><td>Wacker IM-150 (Polydimethyl siloxane with aliphatic groups)</td><td>0.05 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Wacker SG-3381 Silicone Surfactant (Polysiloxane with Polyether Groups) (silicones in primary Forms)	One MT	Wacker IM-22 (Polysiloxane with Poly Ether group)	0.88 MT			Wacker IM-150 (Polydimethyl siloxane with aliphatic groups)	0.05 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Wacker SG-3381 Silicone Surfactant (Polysiloxane with Polyether Groups) (silicones in primary Forms)	One MT	Wacker IM-22 (Polysiloxane with Poly Ether group)	0.88 MT												
		Wacker IM-150 (Polydimethyl siloxane with aliphatic groups)	0.05 MT												
RLA may take consequential action as per Policy / Procedures.															

39	Case No.: 31/4/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

40	Case No.: 5/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00175/AM16/	RLA File :05/23/040/00508/AM15/	Lic.No/Date:0510393186 13.02.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

CP Singh

SEKHOMING KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

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Case No.:16/51/87-ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved																		
HQ File :01/87/050/00481/AM16/	RLA File :32/24/040/00025/AM15/	Lic.No/Date:3210077449 27.02.2015																			
Decision: Based on the written comments furnished by D/o C&PC vide their OM No. 46011/97/2006-PC-II dated 06.04.2016, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">HDPE Net Impregnated with Alphacypermethrin 0.55%</td><td rowspan="4">1 kg</td><td>1. Colour Master batch</td><td>0.0105 kg</td></tr><tr><td>2. LLDPE</td><td>0.04658 kg</td></tr><tr><td>3. Alphacypermethrin</td><td>0.00577 kg</td></tr><tr><td>4. HDPE Granules</td><td>0.991677 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	HDPE Net Impregnated with Alphacypermethrin 0.55%	1 kg	1. Colour Master batch	0.0105 kg	2. LLDPE	0.04658 kg	3. Alphacypermethrin	0.00577 kg	4. HDPE Granules	0.991677 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
HDPE Net Impregnated with Alphacypermethrin 0.55%	1 kg	1. Colour Master batch	0.0105 kg																		
		2. LLDPE	0.04658 kg																		
		3. Alphacypermethrin	0.00577 kg																		
		4. HDPE Granules	0.991677 kg																		
RLA may take consequential action as per Policy / Procedures.																					

42	Case No.:6/4/87-ALC1/2015	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00010/AM16/	RLA File :05/24/040/00582/AM15/	Lic.No/Date:0510393483 05.03.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

43	Case No.:21/22/87-ALC1/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00354/AM16/	RLA File :56/24/040/00059/AM15/	Lic.No/Date:5610004559 09.03.2015	
	Decision: A D/L No. 46011/39/2009-PC.II dated 11.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

44	Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

Signature

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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

45	Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	
Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

46	Case No.:19/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00142/AM16/	RLA File :03/94/040/01190/AM15/	Lic.No/Date:0310794838 24.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC.				

47	Case No.:40/9/87-ALC1/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00092/AM16/	RLA File :03/95/040/01044/AM15/	Lic.No/Date:0310794937 27.03.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 15.01.2016. Comments still awaited.				

48	Case No.:2/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00054/AM16/	RLA File :05/24/040/00017/AM16/	Lic.No/Date:0510393986 24.04.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.				

49	Case No.:48/1/87-ALC1/2016	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00402/AM16/	RLA File :34/24/040/00179/AM14/	Lic.No/Date:3410041182 28.04.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

50	Case No.:52/18/87-ALC1/2015	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00222/AM16/	RLA File :03/95/040/00034/AM16/	Lic.No/Date:0310795683 01.05.2015	
Decision: A D/L dated 03.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

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Dy. Director General
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51	Case No.:7/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00059/AM16/	RLA File :05/24/040/00047/AM16/	Lic.No/Date:0510394093 05.05.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.				

52	Case No.:9/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00061/AM16/	RLA File :05/24/040/00055/AM16/	Lic.No/Date:0510394109 06.05.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.				

53	Case No.:11/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic.No/Date:3110065414 07.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

54	Case No.:47/1/87-ALC1/2016	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00401/AM16/	RLA File :34/24/040/00160/AM15/	Lic.No/Date:3410041211 08.05.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

55	Case No.:21/18/87-ALC1/2015	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
Decision: A D/L No. 46011/22/2012-PC-II dated 10.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

56	Case No.:1/13/87-ALC1/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 & 10.03.2016 (Final reminder) giving 15 days time for submission of information.				



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By, Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
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Reply still awaited from the firm.

57	Case No.:32/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments. Comments still awaited. Reminder to be issued to expedite the case.				

58	Case No.:50/18/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00220/AM16/	RLA File :03/95/040/01032/AM15/	Lic.No/Date:0310796244 27.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments. Comments still awaited. Reminder to be issued to expedite the case.				

59	Case No.:51/18/87-ALC1/2015	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00221/AM16/	RLA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments. Comments still awaited. Reminder to be issued to expedite the case.				

60	Case No.:2/13/87-ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00108/AM16/	RLA File :05/24/040/00082/AM16/	Lic.No/Date:0510394417 03.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Reminder issued to D/o C&PC to furnish comments. Comments still awaited. Reminder to be issued to expedite the case.				

61	Case No.:36/16/87-ALC1/2015	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.03.2016. Comments awaited from D/o C&PC.				

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62	Case No.:40/18/87-ALC1/2015	Party Name: SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00210/AM16/	RLA File :03/95/040/00855/AM15/	Lic.No/Date:0310796439 04.06.2015	
	Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/128/2015-PC-II dated 05.04.2016, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PEEK (POLYETHER ETHER KETONE)	1 kg	4.4-Difluoro Benzo Phenone	0.794 kg
		Hydroquino Ne Premium / Photographic Grade	0.389 kg
		Soda Solvlay Light - Sodium Carbonate Light	0.397 kg
		Potassium Carbonate (Extra Fine)	0.003 kg
		Diphenyl Sulfone	0.057 kg
		Lithium Chloride (99% Anhydrous)	0.019 kg

RLA may take consequential action as per Policy / Procedures.

63	Case No.:41/18/87-ALC1/2015	Party Name: SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00211/AM16/	RLA File :03/95/040/00856/AM15/	Lic.No/Date:0310796443 04.06.2015	
	Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/128/2015-PC-II dated 05.04.2016, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Peek (Polyether Ether Ketone)	1 kg	4.4-Difluoro Benzo Phenone	0.794 kg
		Hydroquino Ne Premium / Photographic Grade	0.389 kg
		Soda Solvlay Light - Sodium Carbonate Light	0.397 kg
		Potassium Carbonate (Extra Fine)	0.003 kg
		Diphenyl Sulfone	0.057 kg
		Lithium Chloride (99% Anhydrous)	0.019 kg

RLA may take consequential action as per Policy / Procedures.

64	Case No.:20/16/87-ALC1/2015	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00143/AM16/	RLA File :30/24/040/00011/AM16/	Lic.No/Date:3010103514 08.06.2015	
	Decision: A D/L No. 7/33/2015-TSW dated 29.09.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 16.12.2015 & 10.03.2016 (Final reminder) giving 15 days time for submission of information. Reply still awaited from the firm,			

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Dy. Director General
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Case No.:7/16/87-ALC1/2015	Party Name: BLS POLYMERS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00130/AM16/	RLA File :05/23/040/00062/AM16/	Lic.No/Date:0510394495 10.09.2015	
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/96/2013-PC-II dated 08.04.2016, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
UV Stabilizer Master Batch (containing not more than 20% UV Stabilizer)	One kg	1. Polypropylene Granules	0.821 kg
		2. U.V. Stabilizer Powder	0.206 kg
		3. Anti Oxidant Powder	0.003 kg
RLA may take consequential action as per Policy / Procedures.			

66	Case No.:9/16/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00132/AM16/	RLA File :05/24/040/00108/AM16/	Lic.No/Date:0510394515 10.06.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.				

67	Case No.:6/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00176/AM16/	RLA File :05/23/040/00064/AM16/	Lic.No/Date:0510394496 10.06.2015	
Decision: A D/L No. 46011/96/2013-PC.II dated 07.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

68	Case No.:26/18/87-ALC1/2015	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00196/AM16/	RLA File :26/24/040/00004/AM16/	Lic.No/Date:2610012716 10.06.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 04.04.2016. Comments still awaited.				

69	Case No.:44/18/87-ALC1/2015	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00214/AM16/	RLA File :03/94/040/00080/AM16/	Lic.No/Date:0310796541 10.06.2015	
Decision: A D/L No. 46011/152/2015-PC.II dated 01.01.2016 was issued by D/o C&PC to firm. This was				


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followed by Reminder from DGFT on 10.03.2016 giving 15 days time for submission of information. Reply still awaited from the firm.

70	Case No.:12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

71	Case No.:39/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

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Case No.:69/18/87-ALC1/2015	Party Name:VISION POLYMER PVT LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved										
HQ File :01/87/050/00239/AM16/	RLA File :34/24/040/00085/AM16/	Lic.No/Date:3410041297 15.06.2015											
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/114/2012-PC-II dated 06.04.2016, the Committee approved following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Acrylic Sheet</td><td rowspan="2">1 kg</td><td>Polymethyl methacrylate (PMMA)</td><td>1.039 kg</td></tr><tr><td>Masking EQ. TO EURO 45000.00 (Packing material)</td><td>As per packing Policy</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Acrylic Sheet	1 kg	Polymethyl methacrylate (PMMA)	1.039 kg	Masking EQ. TO EURO 45000.00 (Packing material)	As per packing Policy
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Acrylic Sheet	1 kg	Polymethyl methacrylate (PMMA)	1.039 kg										
		Masking EQ. TO EURO 45000.00 (Packing material)	As per packing Policy										
RLA may take consequential action as per Policy / Procedures.													

73	Case No.:13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

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Dy. Director General
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74	Case No.:12/18/87-ALC1/2015	Party Name:SPERRY PLAST LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00182/AM16/	RLA File :05/24/040/00129/AM16/	Lic.No/Date:0510394666 23.06.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 04.04.2016. Comments still awaited.				

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Case No.:63/18/87-ALC1/2015	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved														
HQ File :01/87/050/00233/AM16/	RLA File :34/24/040/00041/AM16/	Lic.No/Date:3410041315 23.06.2015															
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No 46011/72/2008-PC-II dated 06.04.2016, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Modified Melamine Resin</td><td rowspan="4">1 kg</td><td>Melamine</td><td>0.3 kg</td></tr><tr><td>Paraformaldehyde (minimum 91% purity)</td><td>0.5 kg</td></tr><tr><td>Methanol</td><td>0.45 kg</td></tr><tr><td>Precipitated silica</td><td>0.3 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Modified Melamine Resin	1 kg	Melamine	0.3 kg	Paraformaldehyde (minimum 91% purity)	0.5 kg	Methanol	0.45 kg	Precipitated silica	0.3 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Modified Melamine Resin	1 kg	Melamine	0.3 kg														
		Paraformaldehyde (minimum 91% purity)	0.5 kg														
		Methanol	0.45 kg														
		Precipitated silica	0.3 kg														
RLA may take consequential action as per Policy / Procedures.																	

76	Case No.:56/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00226/AM16/	RLA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

77	Case No.:3/17/87-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00170/AM16/	RLA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	
Decision: RLA and firm were requested vide letter dated 16.12.2015 & 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue a reminder giving 15 days time to furnish the requisite application.				

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78	Case No.:28/18/87-ALC1/2015	Party Name:G B RUBBER PRODUCTS	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00198/AM16/	RLA File :31/83/040/00273/AM15/	Lic.No/Date:3110065508 25.06.2015	
Decision: A D/L No. 7/369/2015-TSW dated 09.12.2015 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

79	Case No.:22/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00145/AM16/	RLA File :02/24/040/00046/AM16/	Lic.No/Date:0210205926 26.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

80	Case No.:23/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00146/AM16/	RLA File :02/24/040/00047/AM16/	Lic.No/Date:0210205927 26.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

81	Case No.:29/18/87-ALC1/2015	Party Name:CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00199/AM16/	RLA File :31/83/040/00043/AM16/	Lic.No/Date:3110065522 01.07.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to DIPP to furnish comments expeditiously.				

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Case No.:45/18/87-ALC1/2015	Party Name:KONNARK POLYMER PVT. LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved												
HQ File :01/87/050/00215/AM16/	RLA File :03/94/040/00130/AM16/	Lic.No/Date:0310797038 02.07.2015													
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/44/2012-PC-II dated 07.04.2016, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PVC Compound PVC Compound</td><td rowspan="3">1 kg</td><td>1. Di Octyl Phthalate (DOP)</td><td>0.26 kg</td></tr><tr><td>2. PVC Resin</td><td>0.58 kg</td></tr><tr><td>3. Aluminium Hydroxide</td><td>0.10 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Compound PVC Compound	1 kg	1. Di Octyl Phthalate (DOP)	0.26 kg	2. PVC Resin	0.58 kg	3. Aluminium Hydroxide	0.10 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PVC Compound PVC Compound	1 kg	1. Di Octyl Phthalate (DOP)	0.26 kg												
		2. PVC Resin	0.58 kg												
		3. Aluminium Hydroxide	0.10 kg												
RLA may take consequential action as per Policy / Procedures.															

83	Case No.:64/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00234/AM16/	RLA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
	Decision: A D/L No. 46011/88/2008-PC.II dated 30.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

84	Case No.:65/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00235/AM16/	RLA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015	
	Decision: A D/L No. 46011/88/2008-PC.II dated 30.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

85	Case No.:66/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
	Decision: A D/L No. 46011/88/2008-PC.II dated 30.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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Case No.:3/14/87-ALC1/2015	Party Name: PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00123/AM16/	RLA File :04/24/040/00014/AM16/	Lic.No/Date:0410160761 03.07.2015	

Decision: Based on the written comments furnished by the D/o C&PC vide their letter No. 46011/84/2012-PC.II dated 05.05.2016, the Committee **approved** the adhoc norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Sacks laminated with BOPP Film	1 kg	1. LDPE Granules	0.10490 kg
		2. LAM PP	0.73448 kg
		3. BOPP Film	0.2098 kg
RLA may take consequential action as per Policy / Procedures.			

87	Case No.:67/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00237/AM16/	RLA File :34/24/040/00079/AM16/	Lic.No/Date:3410041351 03.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

88	Case No.:68/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00238/AM16/	RLA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015	
	Decision: A D/L No. 46011/88/2008-PC.II dated 30.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

89	Case No.:24/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00194/AM16/	RLA File :15/24/040/00010/AM16/	Lic.No/Date:1510022068 04.07.2015	
	Decision: A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.			

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90	Case No.:2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
Decision: A D/L dated 18.09.2015 & 28.03.2016 (Reminder) was issued by D/o C&PC to firm. Reply still awaited from the firm. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

91	Case No.:3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
Decision: A D/L dated 18.09.2015 & 28.03.2016 (Reminder) was issued by D/o C&PC to firm. Reply still awaited from the firm. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

92	Case No.:4/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00127/AM16/	RLA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	
Decision: A D/L dated 24.09.2015 was issued by D/o C&PC to firm. This was followed by Final Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

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Case No.:60/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved										
HQ File :01/87/050/00230/AM16/	RLA File :17/24/040/00027/AM16/	Lic.No/Date:1710006141 08.07.2015											
Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/21/2014-PC.II dated 06.04.2016, the Committee approved following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Product-EP-6110 (EO/PO/Block Copolymer) (Appearance: Liquid)</td><td rowspan="2">One MT</td><td>Ethylene Oxide (Colourless clear Liquid)</td><td>0.1202 MT</td></tr><tr><td>Propylene Oxide (Colourless Liquid)</td><td>0.8455 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Product-EP-6110 (EO/PO/Block Copolymer) (Appearance: Liquid)	One MT	Ethylene Oxide (Colourless clear Liquid)	0.1202 MT	Propylene Oxide (Colourless Liquid)	0.8455 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Product-EP-6110 (EO/PO/Block Copolymer) (Appearance: Liquid)	One MT	Ethylene Oxide (Colourless clear Liquid)	0.1202 MT										
		Propylene Oxide (Colourless Liquid)	0.8455 MT										
RLA may take consequential action as per Policy / Procedures.													

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94	Case No.:31/18/87-ALC1/2015	Party Name:FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00201/AM16/	RLA File :31/83/040/00046/AM16/	Lic.No/Date:3110065532 09.07.2015	
Decision: A D/L dated 02.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

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Case No.:62/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved										
HQ File :01/87/050/00232/AM16/	RLA File :17/24/040/00031/AM16/	Lic.No/Date:1710006148 10.07.2015											
Decision: Based on the written comments furnished by the D/o C&PC vide their letter No. 46011/21/2014-PC.II dated 06.04.2016, the Committee approved following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Product-BC-9066 (Polyalkylene glycol) (Appearance:Liquid)</td><td rowspan="2">One MT</td><td>Ethylene Oxide Supp Manf: Esteem Industries Pvt.Ltd.</td><td>0.5076 MT</td></tr><tr><td>Propylene Oxide (Colourless Liquid)</td><td>0.4866 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Product-BC-9066 (Polyalkylene glycol) (Appearance:Liquid)	One MT	Ethylene Oxide Supp Manf: Esteem Industries Pvt.Ltd.	0.5076 MT	Propylene Oxide (Colourless Liquid)	0.4866 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Product-BC-9066 (Polyalkylene glycol) (Appearance:Liquid)	One MT	Ethylene Oxide Supp Manf: Esteem Industries Pvt.Ltd.	0.5076 MT										
		Propylene Oxide (Colourless Liquid)	0.4866 MT										
RLA may take consequential action as per Policy / Procedures.													

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Case No.:22/22/87-ALC1/2015	Party Name:MICROSPHERES (INDIA)	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved								
HQ File :01/87/050/00355/AM14/	RLA File :03/95/040/00282/AM16/	Lic.No/Date:0310797189 13.07.2015									
Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Expancel Microspheres 920 DET 40 d25 (Copolymer of Acrylonitrile)</td><td>1 kg</td><td>Expancel 920 DU 40 – Fibre Drum 50 kgs Net</td><td>0.910 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Expancel Microspheres 920 DET 40 d25 (Copolymer of Acrylonitrile)	1 kg	Expancel 920 DU 40 – Fibre Drum 50 kgs Net	0.910 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Expancel Microspheres 920 DET 40 d25 (Copolymer of Acrylonitrile)	1 kg	Expancel 920 DU 40 – Fibre Drum 50 kgs Net	0.910 kg								
RLA may take consequential action as per Policy / Procedures.											

97	Case No.:35/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	
Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

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98	Case No.:34/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00204/AM16/	RLA File :52/24/040/00005/AM16/	Lic.No/Date:5210041578 14.07.2015	
Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

99	Case No.:39/18/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00209/AM16/	RLA File :56/24/040/00012/AM16/	Lic.No/Date:5610004644 14.07.2015	
Decision: In response to D/L dated 04.11.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.				

100	Case No.:57/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00227/AM16/	RLA File :03/95/040/00208/AM16/	Lic.No/Date:0310797257 15.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

101	Case No.:20/18/87-ALC1/2015	Party Name: VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00190/AM16/	RLA File :08/24/040/00089/AM16/	Lic.No/Date:0810135688 17.07.2015	
Decision: Based on the written comments furnished by D/o C&PC vide their OM No. 46011/88/2012-PC-II dated 06.04.2016, the Committee approved following adhoc norms:				

dated 06.04.2018, the Committee approved following advice norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Epoxide resin I.E. Powder Coating	1 kg	1. Epoxy Resin	0.375 kg
		2. Polyester Resin	0.375 kg
		3. Titanium Dioxide (rutile)	0.25 kg
		4. Curing agent	0.02 kg
		5. Benzoin	0.02 kg
		6. Flow agent	0.02 kg
		7. Slip agent	0.02 kg
RLA may take consequential action as per Policy / Procedures.			

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102	Case No.:7/20/87-ALC1/2015	Party Name:KANODIA TECHNOPLAST LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00251/AM16/	RLA File :05/23/040/00174/AM16/	Lic.No/Date:0510395031 22.07.2015	
	Decision: Based on the written comments furnished by the D/o C&PC vide their letter dated 30.09.2015, the Committee approved following adhoc norms:			
	Name of the EXPORT ITEM	QTY in Kgs.	Name of IMPORT ITEM(s)	QTY in Kg.
	Materialized Film/Cast Polypropylene Film	1 Kg.	Polypropylene Granules	1.03 kg.
	RLA may take consequential action as per Policy / Procedures.			

103	Case No.:23/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00193/AM16/	RLA File :15/24/040/00011/AM16/	Lic.No/Date:1510022070 23.07.2015	
	Decision: A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.			

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Case No.:3/18/87-ALC1/2015	Party Name: GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved														
HQ File :01/87/050/00173/AM16/	RLA File :02/24/040/00071/AM16/	Lic.No/Date:0210206010 24.07.2015															
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/12/2012-PC-II dated 06.04.2016, the Committee approved following adhoc norms:																	
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="2">PVC compound of cables</td><td rowspan="2">1 kg</td><td>PVC Resin</td><td>0.695 kg</td></tr><tr><td>DOP</td><td>0.046 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC compound of cables	1 kg	PVC Resin	0.695 kg	DOP	0.046 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
PVC compound of cables	1 kg	PVC Resin	0.695 kg														
		DOP	0.046 kg														
RLA may take consequential action as per Policy / Procedures.																	

105	Case No.:14/18/87-ALC1/2015	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00184/AM16/	RLA File :05/24/040/00207/AM16/	Lic.No/Date:0510395113 28.07.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.			

106	Case No.:15/18/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00185/AM16/	RLA File :05/24/040/00210/AM16/	Lic.No/Date:0510395114 28.07.2015	
Decision: A copy of reply has been forwarded to D/o C&PC on 04.04.2016. Comments still awaited.				

107	Case No.:22/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00192/AM16/	RLA File :15/24/040/00009/AM16/	Lic.No/Date:1510022071 28.07.2015	
Decision: A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.				

108	Case No.:27/18/87-ALC1/2015	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00197/AM16/	RLA File :30/24/040/00013/AM16/	Lic.No/Date:3010103571 28.07.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Reminder issued to DIPP to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.				

109	Case No.:25/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00195/AM16/	RLA File :15/24/040/00012/AM16/	Lic.No/Date:1510022072 30.07.2015	
Decision: A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.				

110	Case No.:48/18/87-ALC1/2015	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00218/AM16/	RLA File :03/94/040/00294/AM16/	Lic.No/Date:0310797849 30.07.2015	
Decision: A D/L No. 46011/39/2015-PC-II dated 13.01.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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Case No.:5/20/87-ALC1/2015	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved	
HQ File :01/87/050/00249/AM16/	RLA File :02/24/040/00063/AM16/	Lic.No/Date:0210206033 31.07.2015		
Decision: Based on the written comments furnished by D/o C&PC vide their OM No. 46011/13/2015-PC-II dated 05.04.2016, the Committee approved following adhoc norms:				
EXPORT ITEM		QTY	IMPORT ITEM	QTY
Watch Box, Jewellery Box & Similar Container Of Plastics Containing Polypropylene 666667 Kgs		1 kg	Polypropylene	1.02 kg
RLA may take consequential action as per Policy / Procedures.				

112	Case No.:8/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00178/AM16/	RLA File :05/23/040/00189/AM16/	Lic.No/Date:0510395158 03.08.2015	
	Decision: A D/L No. 46011/96/2013-PC.II dated 07.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

113	Case No.:8/20/87-ALC1/2015	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00252/AM16/	RLA File :05/23/040/00191/AM16/	Lic.No/Date:0510395159 03.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

114	Case No.:30/18/87-ALC1/2015	Party Name:MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
	Decision: A D/L No. 46011/149/2015-PC.II dated 22.12.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.			

115	Case No.:22/20/87-ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00266/AM16/	RLA File :03/94/040/00324/AM16/	Lic.No/Date:0310797923 04.08.2015	
	Decision: A D/L dated 29.03.2016 was issued by D/o C&PC to firm. Reply still awaited from the firm. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			



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116	Case No.:37/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00207/AM16/	RLA File :52/24/040/00024/AM16/	Lic.No/Date:5210041596 06.08.2015	
Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

117	Case No.:38/18/87-ALC1/2015	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00208/AM16/	RLA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015	
Decision: A D/L No. 46011/146/2015-PC-II dated 22.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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Case No.:32/18/87-ALC1/2015	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved								
HQ File :01/87/050/00202/AM16/	RLA File :31/83/040/00041/AM16/	Lic.No/Date:3110065586 07.08.2015									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/34/2011-PC-II dated 08.04.2016, the Committee approved following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Piston Bush made out of Phenolic Moulding Compound of different size and Part Numbers Piston Disc Brake for Caliper</td><td>1 kg</td><td>Phenolic Moulding Compound Grade Durez 30190-E Thermosett Plastic</td><td>1.10 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Piston Bush made out of Phenolic Moulding Compound of different size and Part Numbers Piston Disc Brake for Caliper	1 kg	Phenolic Moulding Compound Grade Durez 30190-E Thermosett Plastic	1.10 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Piston Bush made out of Phenolic Moulding Compound of different size and Part Numbers Piston Disc Brake for Caliper	1 kg	Phenolic Moulding Compound Grade Durez 30190-E Thermosett Plastic	1.10 kg								
RLA may take consequential action as per Policy / Procedures.											

119	Case No.:36/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00206/AM16/	RLA File :52/24/040/00023/AM16/	Lic.No/Date:5210041597 07.08.2015	
Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

120	Case No.:41/16/87-ALC1/2015	Party Name:AAVYA INDUSTRIES (P)LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00164/AM16/	RLA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
Decision: A D/L No. 46011/14/2016-PC-II dated 22.03.2016 was issued by D/o C&PC to firm. Reply still				

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awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

121	Case No.: 42/16/87-ALC1/2015	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00165/AM16/	RLA File :34/24/040/00135/AM16/	Lic.No/Date:3410041441 11.08.2015	
Decision: RLA and firm were requested vide letter dated 13.10.2015 & 16.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue last and final reminder to the firm giving 15 days time for submission of the requisite application.				

122	Case No.: 2/19/87-ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00241/AM16/	RLA File :05/24/040/00245/AM16/	Lic.No/Date:0510395399 21.08.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

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Case No.:32/20/87-ALC1/2015	Party Name:SILSOLUTIA SPECICHEM PVT. LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved												
HQ File :01/87/050/00276/AM16/	RLA File :03/95/040/00397/AM16/	Lic.No/Date:0310798432 25.06.2015													
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/23/2016-PC-II dated 08.04.2016, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Emulsion Of Amino Silicon Fluid</td><td rowspan="3">1 Kg</td><td>Octa Methyl Cyclo Tetra Siloxane</td><td>0.412 Kg</td></tr><tr><td>N-(2 Aminoethyl-3-Aminopropyl) Methyl Dimethoxy Silane</td><td>0.026 Kg</td></tr><tr><td>Tridecyl Alcohol 6 Mol Ethoxylate Emulsifier</td><td>0.32 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Emulsion Of Amino Silicon Fluid	1 Kg	Octa Methyl Cyclo Tetra Siloxane	0.412 Kg	N-(2 Aminoethyl-3-Aminopropyl) Methyl Dimethoxy Silane	0.026 Kg	Tridecyl Alcohol 6 Mol Ethoxylate Emulsifier	0.32 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Emulsion Of Amino Silicon Fluid	1 Kg	Octa Methyl Cyclo Tetra Siloxane	0.412 Kg												
		N-(2 Aminoethyl-3-Aminopropyl) Methyl Dimethoxy Silane	0.026 Kg												
		Tridecyl Alcohol 6 Mol Ethoxylate Emulsifier	0.32 Kg												
RLA may take consequential action as per Policy / Procedures.															

124	Case No.: 10/18/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00180/AM16/	RLA File :05/23/040/00219/AM16/	Lic.No/Date:0510395438 26.08.2015	
Decision: A D/L dated 27.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

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125	Case No.:11/18/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00181/AM16/	RLA File :05/23/040/00220/AM16/	Lic.No/Date:0510395439 26.08.2015	
Decision: A D/L dated 27.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

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Case No.:25/20/87-ALC1/2015	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved																
HQ File :01/87/050/00269/AM16/	RLA File :03/95/040/00019/AM16/	Lic.No/Date:0310798560 28.08.2015																	
Decision: Based on the written comments furnished by D/o C&PC vide their OM No. 46011/20/2015-PC-II dated 05.04.2016, the Committee approved following adhoc norms:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Coloured High Gloss High Impact Polystyrene</td><td rowspan="5">1 kg</td><td>1. Styrene Monomer</td><td>0.858 kg</td></tr><tr><td>2. Polybutadiene Rubber</td><td>0.0966 kg</td></tr><tr><td>3. Styrene Butadiene Copolymer</td><td>0.0483 kg</td></tr><tr><td>4. Mineral Oil / Liquid Parrafin</td><td>0.0219 kg</td></tr><tr><td>5. Titanium Dioxide</td><td>0.0243 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Coloured High Gloss High Impact Polystyrene	1 kg	1. Styrene Monomer	0.858 kg	2. Polybutadiene Rubber	0.0966 kg	3. Styrene Butadiene Copolymer	0.0483 kg	4. Mineral Oil / Liquid Parrafin	0.0219 kg	5. Titanium Dioxide	0.0243 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Coloured High Gloss High Impact Polystyrene	1 kg	1. Styrene Monomer	0.858 kg																
		2. Polybutadiene Rubber	0.0966 kg																
		3. Styrene Butadiene Copolymer	0.0483 kg																
		4. Mineral Oil / Liquid Parrafin	0.0219 kg																
		5. Titanium Dioxide	0.0243 kg																
RLA may take consequential action as per Policy / Procedures.																			

127	Case No.:9/20/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00253/AM16/	RLA File :05/23/040/00231/AM16/	Lic.No/Date:0510395524 04.09.2015	
Decision: A D/L No. 46011/99/2006-PC.II dated 07.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

128	Case No.:2/17/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00169/AM16/	RLA File :08/24/040/00177/AM16/	Lic.No/Date:0810135992 07.09.2015	
Decision: RLA and firm were requested vide letter dated 16.12.2015 & 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.				

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129	Case No.: 23/20/87-ALC1/2015	Party Name:ARGO BIOCHEM PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00267/AM16/	RLA File :03/94/040/00390/AM16/	Lic.No/Date:0310798721 08.09.2015	
	Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/9/2016-PC-II dated 05.04.2016, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Xanthan Gum (200 Mesh). Net Content per 1 MT; Xanthan Gum (80 Mesh) 1 MT	1 kg	Xanthan Gum (80 Mesh)	1.02 kg
	RLA may take consequential action as per Policy / Procedures.			

130	Case No.: 20/20/87-ALC1/2015	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00264/AM16/	RLA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

131	Case No.: 21/20/87-ALC1/2015	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00265/AM16/	RLA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	
	Decision: A D/L No. 46011/1/2008-PC-II dated 18.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

132	Case No.: 12/20/87-ALC1/2015	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00256/AM16/	RLA File :05/24/040/00238/AM16/	Lic.No/Date:0510395635 15.09.2015	
	Decision: The Committee considered the case and decided to recommend the adhoc norms as applied for in the Advance Authorization of the firm.			
	RLA may take consequential action as per Policy / Procedures.			


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Case No.:27/20/87-ALC1/2015	Party Name: LANXESS INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved										
HQ File :01/87/050/00271/AM16/	RLA File :03/95/040/00271/AM16/	Lic.No/Date:0310798904 15.09.2015											
Decision: Based on per the written comments furnished by the D/o C&PC vide their OM No. 46011/109/2012- PC-II dated 06.04.2016, the Committee approved following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">30% glass fiber filled polyamide 6 compounds</td><td rowspan="2">1 kg</td><td>Polyamide 6 resin</td><td>0.7 kg</td></tr><tr><td>Glass fiber</td><td>0.3 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	30% glass fiber filled polyamide 6 compounds	1 kg	Polyamide 6 resin	0.7 kg	Glass fiber	0.3 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
30% glass fiber filled polyamide 6 compounds	1 kg	Polyamide 6 resin	0.7 kg										
		Glass fiber	0.3 kg										
RLA may take consequential action as per Policy / Procedures.													

134	Case No.:28/21/87-ALC1/2015	Party Name: KONNARK POLYMER PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00310/AM16/	RLA File :03/94/040/00381/AM16/	Lic.No/Date:0310798906 15.09.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 04.03.2016. Comments still awaited.			

135	Case No.:8/1/87-ALC1/2016	Party Name:G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00362/AM16/	RLA File :03/94/040/00467/AM16/	Lic.No/Date:0310798888 15.09.2015	
	Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.			

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Case No.:13/20/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved												
HQ File :01/87/050/00257/AM16/	RLA File :05/24/040/00282/AM16/	Lic.No/Date:0510395644 16.09.2015													
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/61/2015-PC-II dated 06.04.2016, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PVC Compound Expanded Microlon in dry blend form-Shoe Sole Grade (in Various colours)</td><td rowspan="3">One kg</td><td>1. PVC Resin K. Value 65-68</td><td>0.50 kg</td></tr><tr><td>2. DI Octyl Phthalate (D.O.P.)</td><td>0.404 kg</td></tr><tr><td>3. Blowing Agent cellcom SK-1</td><td>0.007 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Compound Expanded Microlon in dry blend form-Shoe Sole Grade (in Various colours)	One kg	1. PVC Resin K. Value 65-68	0.50 kg	2. DI Octyl Phthalate (D.O.P.)	0.404 kg	3. Blowing Agent cellcom SK-1	0.007 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PVC Compound Expanded Microlon in dry blend form-Shoe Sole Grade (in Various colours)	One kg	1. PVC Resin K. Value 65-68	0.50 kg												
		2. DI Octyl Phthalate (D.O.P.)	0.404 kg												
		3. Blowing Agent cellcom SK-1	0.007 kg												
RLA may take consequential action as per Policy / Procedures.															


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137	Case No.:6/20/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00250/AM16/	RLA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

138	Case No.:1/18/87-ALC1/2015	Party Name:ECOPLAST LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00171/AM16/	RLA File :03/94/040/00397/AM16/	Lic.No/Date:0310798976 21.09.2015	
Decision: A D/L No. 46011/58/2011-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

139	Case No.:2/18/87-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00172/AM16/	RLA File :34/24/040/00170/AM16/	Lic.No/Date:3410041531 21.09.2015	
Decision: A D/L No. 46011/54/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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Case No.:10/20/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved												
HQ File :01/87/050/00254/AM16/	RLA File :05/23/040/00249/AM16/	Lic.No/Date:0510395693 22.09.2015													
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2014-PC-II dated 08.04.2016, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">XLPE Catalyst Master Batch</td><td rowspan="3">One kg</td><td>1. Linear Low Density Polyethylene (LLDPE) Granules</td><td>0.9878 kg</td></tr><tr><td>2. Dibutyltin Dialurate (DBTL)</td><td>0.0216 kg</td></tr><tr><td>3. Antioxidant</td><td>0.0206 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Catalyst Master Batch	One kg	1. Linear Low Density Polyethylene (LLDPE) Granules	0.9878 kg	2. Dibutyltin Dialurate (DBTL)	0.0216 kg	3. Antioxidant	0.0206 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
XLPE Catalyst Master Batch	One kg	1. Linear Low Density Polyethylene (LLDPE) Granules	0.9878 kg												
		2. Dibutyltin Dialurate (DBTL)	0.0216 kg												
		3. Antioxidant	0.0206 kg												
RLA may take consequential action as per Policy / Procedures.															


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Case No.:11/20/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00255/AM16/	RLA File :05/23/040/00255/AM16/	Lic.No/Date:0510395689 22.09.2015	
Decision: Based on the written comments furnished by D/o C&PC vide their OM No. 46011/96/2013- PC-II dated 08.04.2016, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
UV Stabilizer Master Batch (containing not more than 20% UV Stabilizer	One kg	1. Polypropylene Granules	0.821 kg
		2. U.V. Stabilizer Powder	0.206 kg
		3. Anti Oxidant Powder	0.003 kg
RLA may take consequential action as per Policy / Procedures.			

142	Case No.:24/20/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00268/AM16/	RLA File :03/95/040/00634/AM14/	Lic.No/Date:0310798998 22.09.2015	
	Decision: A D/L No. 46011/103/2009-PC.II dated 16.02.2016 & 05.04.2016(Reminder) was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

Case No.:32/21/87-ALC1/2015	Party Name:GAYATRI INDUSTRIES	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00314/AM16/	RLA File :03/94/040/00494/AM16/	Lic.No/Date:0310799014 22.09.2015	

Decision: The Committee considered the case and decided to approve the case on **repeat basis** and recommended the adhoc norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Black Compound Net Content: (1) HDPE Granules (Film Grade) : 87800.000 Kg (2) LLDPE Granules (Film Grade) : 9900.000 Kg (3) Carbon Black: (Indigenous) : 2280.000 Kg (4) Antioxidant (Indigenous) : 20.00 Kg	1 kg	HDPE Granules (Film Grade)	1.02 Kgs/per kgs content in the export product
		LLDPE Granules (Film Grade)	1.02 Kgs/per kgs content in the export product

RLA may take consequential action as per Policy / Procedures.

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Case No.:14/20/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved																		
HQ File :01/87/050/00258/AM16/	RLA File :05/24/040/00298/AM16/	Lic.No/Date:0510395733 24.09.2015																			
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/61/2015-PC-II dated 06.04.2016, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">EVA Injection Moulding Compound (EVA compound) Superior Grade EC series (in various colours)</td><td rowspan="4">1 kg</td><td>1. EVA Resin (Ethylene Vinyl Acetate)</td><td>0.88 kg</td></tr><tr><td>2. Stablizer Hansa DIS T-4</td><td>0.022 kg</td></tr><tr><td>3. Blowing Agent</td><td>0.0228 kg</td></tr><tr><td>4. D.C.P. (DI Cumyl Peroxide)</td><td>0.01229 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	EVA Injection Moulding Compound (EVA compound) Superior Grade EC series (in various colours)	1 kg	1. EVA Resin (Ethylene Vinyl Acetate)	0.88 kg	2. Stablizer Hansa DIS T-4	0.022 kg	3. Blowing Agent	0.0228 kg	4. D.C.P. (DI Cumyl Peroxide)	0.01229 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
EVA Injection Moulding Compound (EVA compound) Superior Grade EC series (in various colours)	1 kg	1. EVA Resin (Ethylene Vinyl Acetate)	0.88 kg																		
		2. Stablizer Hansa DIS T-4	0.022 kg																		
		3. Blowing Agent	0.0228 kg																		
		4. D.C.P. (DI Cumyl Peroxide)	0.01229 kg																		
RLA may take consequential action as per Policy / Procedures.																					

145	Case No.:33/20/87-ALC1/2015	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00277/AM16/	RLA File :03/95/040/00425/AM16/	Lic.No/Date:0310799116 30.09.2015	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

146	Case No.:29/21/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00311/AM16/	RLA File :03/94/040/00414/AM16/	Lic.No/Date:0310799110 30.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.03.2016. Comments awaited from D/o C&PC.			

147	Case No.:34/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00316/AM16/	RLA File :03/95/040/00100/AM14/	Lic.No/Date:0310799112 30.09.2015	
	Decision: A D/L No. 46011/103/2009-PC.II dated 04.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

Signature

Signature

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148	Case No.:35/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00317/AM16/	RLA File :03/95/040/00544/AM15/	Lic.No/Date:0310799114 30.09.2015	
Decision: A D/L No. 46011/80/2005-PC.II dated 08.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

149	Case No.:38/21/87-ALC1/2015	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00320/AM16/	RLA File :03/95/040/00352/AM16/	Lic.No/Date:0310799115 30.09.2015	
Decision: A D/L No. 46011/62/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

150	Case No.:15/20/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00259/AM16/	RLA File :15/24/040/00015/AM16/	Lic.No/Date:1510022077 01.10.2015	
Decision: A D/L No. 46011/139/2015-PC.II dated 15.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

151	Case No.:35/20/87-ALC1/2015	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00279/AM16/	RLA File :03/95/040/00449/AM16/	Lic.No/Date:0310799125 01.10.2015	
Decision: A D/L No. 46011/109/2012-PC.II dated 08.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

152	Case No.:27/21/87-ALC1/2015	Party Name:GALA SHRINK FIT	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00309/AM16/	RLA File :03/94/040/00380/AM16/	Lic.No/Date:0310799129 01.10.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2016. Comments awaited from D/o C&PC.				

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153	Case No.:33/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00315/AM16/	RLA File :03/95/040/00099/AM14/	Lic.No/Date:0310799122 01.10.2015	
Decision: A D/L No. 46011/103/2009-PC.II dated 05.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

154	Case No.:1/19/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00240/AM16/	RLA File :08/24/040/00227/AM16/	Lic.No/Date:0810136220 08.10.2015	
Decision: RLA and firm were requested vide letter dated 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.				

155	Case No.:13/21/87-ALC1/2015	Party Name:VISION PIPES PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00295/AM16/	RLA File :05/24/040/00276/AM16/	Lic.No/Date:0510395853 08.10.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.				

156	Case No.:36/21/87-ALC1/2015	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00318/AM16/	RLA File :03/95/040/00236/AM16/	Lic.No/Date:0310799285 08.10.2015	
Decision: A D/L No. 46011/62/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

157	Case No.:2/20/87-ALC1/2015	Party Name:SPERRY PLAST LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00246/AM16/	RLA File :05/24/040/00315/AM16/	Lic.No/Date:0510395871 09.10.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.				



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158	Case No.: 31/21/87-ALC1/2015	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00313/AM16/	RLA File :03/94/040/00476/AM16/	Lic.No/Date:0310799299 09.10.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.03.2016. Comments awaited from D/o C&PC.				

159	Case No.: 6/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00339/AM16/	RLA File :04/24/040/00021/AM16/	Lic.No/Date:0410161092 09.10.2015	
Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

160	Case No.: 30/21/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00312/AM16/	RLA File :03/94/040/00469/AM16/	Lic.No/Date:0310799346 12.10.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.				

161	Case No.: 17/20/87-ALC1/2015	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00261/AM16/	RLA File :24/24/040/00020/AM16/	Lic.No/Date:2410041841 13.10.2015	
Decision: A D/L No. 46011/10/2013-PC-II dated 16.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

162	Case No.: 10/21/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00292/AM16/	RLA File :05/23/040/00297/AM16/	Lic.No/Date:0510395891 13.10.2015	
Decision: A D/L No. 46011/99/2006-PC.II dated 30.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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163	Case No.:36/20/87-ALC1/2015	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00280/AM16/	RLA File :03/95/040/00514/AM16/	Lic.No/Date:0310799521 19.10.2015	
Decision: RLA and firm have been requested vide letter dated 10.03.2016 to furnish application expeditiously.				

164	Case No.:19/20/87-ALC1/2015	Party Name: KIMPLAS PIPING SYSTEMS LIMITED	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00263/AM16/	RLA File :31/83/040/00097/AM16/	Lic.No/Date:3110065710 21.10.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.				

165	Case No.:40/21/87-ALC1/2015	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00322/AM16/	RLA File :03/95/040/00461/AM16/	Lic.No/Date:0310799710 28.10.2015	
Decision: A D/L No. 46011/60/2012-PC.II dated 04.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

166	Case No.:9/22/87-ALC1/2015	Party Name: SRF LIMITED	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00342/AM16/	RLA File :04/24/040/00159/AM16/	Lic.No/Date:0410161244 30.10.2015	
Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

167	Case No.:15/21/87-ALC1/2015	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00297/AM16/	RLA File :05/24/040/00356/AM16/	Lic.No/Date:0510396184 02.11.2015	
Decision: A D/L No. 46011/82/2012-PC.II dated 08.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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168	Case No.:16/21/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00298/AM16/	RLA File :05/24/040/00358/AM16/	Lic.No/Date:0510396185 02.11.2015	
Decision: A D/L No. 46011/82/2012-PC.II dated 08.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

169	Case No.:21/21/87-ALC1/2015	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00303/AM16/	RLA File :32/24/040/00028/AM16/	Lic.No/Date:3210077733 02.11.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.				

170	Case No.:7/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00340/AM16/	RLA File :04/24/040/00146/AM16/	Lic.No/Date:0410161252 02.11.2015	
Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

171	Case No.:8/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00341/AM16/	RLA File :04/24/040/00147/AM16/	Lic.No/Date:0410161253 02.11.2015	
Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

172	Case No.:11/1/87-ALC1/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00365/AM16/	RLA File :03/94/040/00556/AM16/	Lic.No/Date:0310799949 02.11.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

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173	Case No.:14/21/87-ALC1/2015	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00296/AM16/	RLA File :05/24/040/00354/AM16/	Lic.No/Date:0510396206 03.11.2015	
	Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 7/121/2016-TSW dated 30.03.2016, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Elastomeric Neoprene Bearing Pads	60,000 kg	1. Chloroprene Rubber	37200 kg
			2. Carbon Black	6000 kg
			3. Rubber Chemicals	4500 kg
			4. Rubber Processing Oil	9600 kg
			5. Calcium Carbonate	5400 kg
	RLA may take consequential action as per Policy / Procedures.			

174	Case No.:9/21/87-ALC1/2015	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00291/AM16/	RLA File :04/24/040/00174/AM16/	Lic.No/Date:0410161273 04.11.2015	
	Decision: A D/L No. 46011/33/2014-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

175	Case No.:23/21/87-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00305/AM16/	RLA File :34/24/040/00194/AM16/	Lic.No/Date:3410041653 04.11.2015	
	Decision: A D/L No. 46011/54/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

176	Case No.:11/21/87-ALC1/2015	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00293/AM16/	RLA File :05/23/040/00333/AM16/	Lic.No/Date:0510396252 05.11.2015	
	Decision: A D/L No. 46011/80/2008-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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177	Case No.:5/19/87-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00244/AM16/	RLA File :03/95/040/00579/AM16/	Lic.No/Date:0310800115 06.11.2015	
	Decision: As per the written comments of D/o C&PC furnished vide OM No. 46011/56/2006-PC.II dated 08.04.2016, following adhoc norms are approved :			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Self Adhesive BOPP Film	1 Sq. Meter	Biaxially Oriented Polypropylene Film	1.04 Sq. Meter/Sq. Meter content in the export product
		Adhesive (100% solid rubber Based Hot Melt)	0.0024 kg./Sq. Meter content in the export product
		Silicone coated Paper	1.04 Sq. Meter/Sq. Meter content in the export product

RLA may take consequential action as per Policy / Procedures.

178	Case No.:26/21/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00308/AM16/	RLA File :56/24/040/00023/AM16/	Lic.No/Date:5610004738 06.11.2015	
	Decision: A D/L No. 46011/63/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

179	Case No.:37/21/87-ALC1/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00319/AM16/	RLA File :03/95/040/00247/AM16/	Lic.No/Date:0310800104 06.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.			

180	Case No.:45/21/87-ALC1/2015	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00327/AM16/	RLA File :03/95/040/00566/AM16/	Lic.No/Date:0310800093 06.11.2015	
	Decision: A D/L No. 46011/215/2004-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			


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181	Case No.:24/21/87-ALC1/2015	Party Name:MEDICAP INC.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00306/AM16/	RLA File :34/24/040/00210/AM16/	Lic.No/Date:3410041667 09.11.2015	
Decision: A D/L No. 46011/37/2016-PC.II dated 27.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

182	Case No.:48/21/87-ALC1/2015	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00330/AM16/	RLA File :31/83/040/00113/AM16/	Lic.No/Date:3110065753 09.11.2015	
Decision: A D/L No. 46011/73/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

183	Case No.:6/21/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00288/AM16/	RLA File :02/24/040/00094/AM16/	Lic.No/Date:0210206269 10.11.2015	
Decision: A D/L No. 46011/47/2011-PC.II dated 28.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

184	Case No.:46/21/87-ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00328/AM16/	RLA File :08/24/040/00225/AM16/	Lic.No/Date:0810136502 10.11.2015	
Decision: A D/L No. 46011/66/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

185	Case No.:7/1/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00361/AM16/	RLA File :03/94/040/01189/AM15/	Lic.No/Date:0310800195 10.11.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

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186	Case No.:14/1/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00368/AM16/	RLA File :03/94/040/00623/AM16/	Lic.No/Date:0310800252 16.11.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

187	Case No.:15/1/87-ALC1/2016	Party Name: KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00369/AM16/	RLA File :03/94/040/00636/AM16/	Lic.No/Date:0310800239 16.11.2015	
Decision: The Committee considered the case and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization. RLA may take consequential action as per Policy / Procedures.				

188	Case No.:24/1/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00378/AM16/	RLA File :03/95/040/00587/AM16/	Lic.No/Date:0310800243 16.11.2015	
Decision: A copy of application has been forwarded to DIPP on 25.04.2016. Comments awaited from DIPP.				

189	Case No.:17/21/87-ALC1/2015	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00299/AM16/	RLA File :05/24/040/00376/AM16/	Lic.No/Date:0510396353 17.11.2015	
Decision: A D/L No. 46011/53/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

190	Case No.:18/21/87-ALC1/2015	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00300/AM16/	RLA File :05/24/040/00380/AM16/	Lic.No/Date:0510396346 17.11.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 04.03.2016. Comments awaited from D/o C&PC.				

191	Case No.:22/1/87-ALC1/2016	Party Name:THE SUPREME INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00376/AM16/	RLA File :03/95/040/00560/AM16/	Lic.No/Date:0310800276 17.11.2015	



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Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.

192	Case No.: 3/20/87-ALC1/2015	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: withdrawn
	HQ File :01/87/050/00247/AM16/	RLA File :30/24/040/00027/AM16/	Lic.No/Date:3010103650 18.11.2015	
Decision: The firm, vide letter No. GRL/ADV/15-16 dated 25.04.2016, intimated that their application for Advance Authorization was on repeat norms basis and hence, there is no need for regularization of the SION. As such, based on the firm's letter, the Committee decided to withdraw the case.				

193	Case No.: 47/21/87-ALC1/2015	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00329/AM16/	RLA File :37/24/040/00010/AM16/	Lic.No/Date:3710002617 18.11.2015	
Decision: A D/L No. 46011/50/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

194	Case No.: 25/1/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00379/AM16/	RLA File :03/95/040/00603/AM16/	Lic.No/Date:0310800353 20.11.2015	
Decision: A copy of application has been forwarded to DIPP on 26.04.2016. Comments awaited from DIPP.				

195	Case No.: 12/21/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00294/AM16/	RLA File :05/23/040/00348/AM16/	Lic.No/Date:0510396396 23.11.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 04.03.2016. Comments awaited from D/o C&PC.				

196	Case No.: 20/21/87-ALC1/2015	Party Name:INDICA CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00302/AM16/	RLA File :12/24/040/00004/AM16/	Lic.No/Date:1210009514 24.11.2015	
Decision: A D/L No. 46011/98/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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197	Case No.:19/21/87-ALC1/2015	Party Name:SPERRY PLAST LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00301/AM16/	RLA File :05/24/040/00416/AM16/	Lic.No/Date:0510396462 30.11.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2016. Comments awaited from D/o C&PC.				

198	Case No.:2/22/87-ALC1/2015	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00335/AM16/	RLA File :03/94/040/00676/AM16/	Lic.No/Date:0310800486 30.11.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

199	Case No.:12/1/87-ALC1/2016	Party Name:GRP LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00366/AM16/	RLA File :03/94/040/00565/AM16/	Lic.No/Date:0310800532 01.12.2015	
Decision: A copy of application has been forwarded to DIPP on 26.04.2016. Comments awaited from DIPP.				

200	Case No.:16/1/87-ALC1/2016	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00370/AM16/	RLA File :03/94/040/00638/AM16/	Lic.No/Date:0310800535 01.12.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

201	Case No.:42/1/87-ALC1/2016	Party Name:BILCARE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00396/AM16/	RLA File :31/83/040/00101/AM16/	Lic.No/Date:3110065777 01.12.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

202	Case No.:7/21/87-ALC1/2015	Party Name:MITTAL POLYPACKS PVT.LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00289/AM16/	RLA File :02/24/040/00150/AM16/	Lic.No/Date:0210206306 02.12.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2016. Comments awaited				

from D/o C&PC.

203	Case No.:9/1/87-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00363/AM16/	RLA File :03/94/040/00546/AM16/	Lic.No/Date:0310800605 02.12.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2016. Comments awaited from D/o C&PC.				

204	Case No.:23/1/87-ALC1/2016	Party Name:THE SUPREME INDUSTRIES LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00377/AM16/	RLA File :03/95/040/00572/AM16/	Lic.No/Date:0310800596 02.12.2015	Defer Date:
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

205	Case No.:13/1/87-ALC1/2016	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00367/AM16/	RLA File :03/94/040/00585/AM16/	Lic.No/Date:0310800626 03.12.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

206	Case No.:34/20/87-ALC1/2015	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00278/AM16/	RLA File :52/24/040/00059/AM16/	Lic.No/Date:5210041708 04.12.2015	
Decision: RLA and firm were requested vide letter dated 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm.				

207	Case No.:17/1/87-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00371/AM16/	RLA File :03/94/040/00655/AM16/	Lic.No/Date:0310800676 04.12.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

208	Case No.:26/1/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00380/AM16/	RLA File :03/95/040/00670/AM16/	Lic.No/Date:0310800763 08.12.2015	

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Decision: A copy of application has been forwarded to DIPP on 26.04.2016. Comments awaited from DIPP.

209	Case No.: 41/1/87-ALC1/2016	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00395/AM16/	RLA File :22/24/040/00060/AM16/	Lic.No/Date:2210015364 09.12.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

210	Case No.: 27/1/87-ALC1/2016	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00381/AM16/	RLA File :03/95/040/00678/AM16/	Lic.No/Date:0310800874 10.12.2015	
Decision: A copy of application has been forwarded to DIPP on 25.04.2016. Comments awaited from DIPP.				

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Case No.:25/21/87-ALC1/2015	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved												
HQ File :01/87/050/00307/AM16/	RLA File :34/24/040/00230/AM16/	Lic.No/Date:3410041730 14.12.2015													
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/23/2012-PC-II dated 05.04.2016, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">THERMOPLASTIC SEMI CONDUCTING COMPOUND</td><td rowspan="3">1 kg</td><td>CARBON BLACK (Raw Material)</td><td>0.29 kg</td></tr><tr><td>ETHYLENE VINYL ACETATE (COPOLYMER) (Raw Material)</td><td>0.335 kg</td></tr><tr><td>LOW DENSITY POLYETHYLENE (LDPE) (Raw Material)</td><td>0.385 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	THERMOPLASTIC SEMI CONDUCTING COMPOUND	1 kg	CARBON BLACK (Raw Material)	0.29 kg	ETHYLENE VINYL ACETATE (COPOLYMER) (Raw Material)	0.335 kg	LOW DENSITY POLYETHYLENE (LDPE) (Raw Material)	0.385 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
THERMOPLASTIC SEMI CONDUCTING COMPOUND	1 kg	CARBON BLACK (Raw Material)	0.29 kg												
		ETHYLENE VINYL ACETATE (COPOLYMER) (Raw Material)	0.335 kg												
		LOW DENSITY POLYETHYLENE (LDPE) (Raw Material)	0.385 kg												
RLA may take consequential action as per Policy / Procedures.															

212	Case No.: 37/20/87-ALC1/2015	Party Name: MULTIBASE INDIA LIMITED,	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00281/AM16/	RLA File :03/95/040/00682/AM16/	Lic.No/Date:0310801169 17.12.2015	
Decision: A D/L No. 46011/62/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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213	Case No.:1/22/87-ALC1/2015	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00334/AM16/	RLA File :03/94/040/00748/AM16/	Lic.No/Date:0310801206 18.12.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 26.04.2016. Comments awaited from D/o C&PC.				

214	Case No.:19/1/87-ALC1/2016	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00373/AM16/	RLA File :03/94/040/00749/AM16/	Lic.No/Date:0310801216 18.12.2015	Defer Date:
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

215	Case No.:20/1/87-ALC1/2016	Party Name: KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00374/AM16/	RLA File :03/94/040/00762/AM16/	Lic.No/Date:0310801221 18.12.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

216	Case No.:1/21/87-ALC1/2015	Party Name: SHAKTI ECOGREEN	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00283/AM16/	RLA File :06/24/040/00042/AM16/	Lic.No/Date:0610038281 21.12.2015	
Decision: A D/L No. 7/118/2016-TSW dated 17.03.2016 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

217	Case No.:43/1/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00397/AM16/	RLA File :31/83/040/00107/AM16/	Lic.No/Date:3110065807 22.12.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

218	Case No.:38/20/87-ALC1/2015	Party Name: SRF LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00282/AM16/	RLA File :04/24/040/00252/AM10/	Lic.No/Date:0410161457 29.12.2015	
Decision: A D/L No. 46011/61/2014-PC.II dated 29.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite				

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219	Case No.:44/1/87-ALC1/2016	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00398/AM16/	RLA File :31/83/040/00133/AM16/	Lic.No/Date:3110065818 31.12.2015	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

220	Case No.:49/1/87-ALC1/2016	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved
	HQ File :01/87/050/00403/AM16/	RLA File :34/24/040/00250/AM16/	Lic.No/Date:3410041776 31.12.2015	
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/23/2012-PC-II dated 05.04.2016, the Committee approved following adhoc norms:				

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Flame Retardant Low Smoke Oil Resistant Compound	1 kg	1. Polyvinyl Chloride (PVC) raw material	0.45 kg
		2. TOTM (Tri Octyl Trimellitate)	0.25 kg
		3. Aluminium Hydroxide	0.20 kg
		4. Chemigum P-83	0.04 kg
RLA may take consequential action as per Policy / Procedures.			

221	Case No.:18/1/87-ALC1/2016	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00372/AM16/	RLA File :03/94/040/00713/AM16/	Lic.No/Date:0310801480 01.01.2016	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

222	Case No.:21/1/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00375/AM16/	RLA File :03/94/040/00764/AM16/	Lic.No/Date:0310801502 01.01.2016	
Decision: A copy of application received from the firm and will be forwarded to D/o C&PC in due course.				

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223	Case No.:28/1/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00382/AM16/	RLA File :03/95/040/00732/AM16/	Lic.No/Date:0310801520 04.01.2016	
Decision: A copy of application has been forwarded to DIPP on 25.04.2016. Comments awaited from DIPP.				

224	Case No.:29/1/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00383/AM16/	RLA File :03/95/040/00741/AM16/	Lic.No/Date:0310801518 04.01.2016	
Decision: A copy of application has been forwarded to DIPP on 25.04.2016. Comments awaited from DIPP.				

225	Case No.:30/1/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00384/AM16/	RLA File :03/95/040/00744/AM16/	Lic.No/Date:0310801525 04.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

226	Case No.:36/1/87-ALC1/2016	Party Name:NOSLAR INTERNATIONAL LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00390/AM16/	RLA File :05/24/040/00449/AM16/	Lic.No/Date:0510397176 04.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

227	Case No.:12/22/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00345/AM16/	RLA File :31/83/040/00004/AM16/	Lic.No/Date:3110065852 05.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

228	Case No.:13/22/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00346/AM16/	RLA File :31/83/040/00064/AM16/	Lic.No/Date:3110065851 05.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

C. P. Singh

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229	Case No.:37/1/87-ALC1/2016	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00391/AM16/	RLA File :05/24/040/00500/AM16/	Lic.No/Date:0510397246 08.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

230	Case No.:50/1/87-ALC1/2016	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00404/AM16/	RLA File :31/83/040/00136/AM16/	Lic.No/Date:3110065853 08.01.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

231	Case No.:10/1/87-ALC1/2016	Party Name:COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00364/AM16/	RLA File :03/94/040/00555/AM16/	Lic.No/Date:0310801704 11.01.2016	Defer Date:
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

232	Case No.:5/22/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00338/AM16/	RLA File :02/24/040/00009/AM16/	Lic.No/Date:0210206438 12.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

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Case No.:35/1/87-ALC1/2016	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Approved
HQ File :01/87/050/00389/AM16/	RLA File :05/23/040/00420/AM16/	Lic.No/Date:0510397276 12.01.2016	
Decision: Based on the written comments furnished by the D/o C&PC vide their letter dated 30.09.2015, the Committee approved following adhoc norms:			
Name of the EXPORT ITEM	QTY in Kgs.	Name of IMPORT ITEM(s)	QTY in Kg.
Materialized Film/Cast Polypropylene Film	1 Kg.	Propylene Granules	1.03 kg.
RLA may take consequential action as per Policy / Procedures.			

234	Case No.:2/21/87-ALC1/2015	Party Name: METRO TYRES LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00284/AM16/	RLA File :30/24/040/00039/AM16/	Lic.No/Date:3010103699 13.01.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

235	Case No.:11/22/87-ALC1/2015	Party Name: ALSTONE INDUSTRIES PVT LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00344/AM16/	RLA File :13/24/040/00037/AM16/	Lic.No/Date:1310048095 13.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

236	Case No.:31/1/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00385/AM16/	RLA File :05/23/040/00408/AM16/	Lic.No/Date:0510397287 13.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

237	Case No.:32/1/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00386/AM16/	RLA File :05/23/040/00409/AM16/	Lic.No/Date:0510397288 13.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited				

from D/o C&PC.

238	Case No.:33/1/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00387/AM16/	RLA File :05/23/040/00410/AM16/	Lic.No/Date:0510397289 13.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

239	Case No.:34/1/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00388/AM16/	RLA File :05/23/040/00411/AM16/	Lic.No/Date:0510397290 13.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

240	Case No.:4/22/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00337/AM16/	RLA File :02/24/040/00017/AM15/	Lic.No/Date:0210206448 14.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

241	Case No.:18/22/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00351/AM16/	RLA File :31/83/040/00150/AM16/	Lic.No/Date:3110065872 15.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

242	Case No.:51/1/87-ALC1/2016	Party Name:SHAKTI ECOGREEN	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00405/AM16/	RLA File :06/24/040/00045/AM16/	Lic.No/Date:0610038303 18.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

243	Case No.:45/1/87-ALC1/2016	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
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HQ File :01/87/050/00399/AM16/	RLA File :56/24/040/00046/AM16/	Lic.No/Date:5610004812 19.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.			

244	Case No.:2/1/87-ALC1/2016	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00002/AM17/	RLA File :05/23/040/00434/AM16/	Lic.No/Date:0510397363 19.01.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

245	Case No.:38/1/87-ALC1/2016	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00392/AM16/	RLA File :05/24/040/00508/AM16/	Lic.No/Date:0510397379 20.01.2016	
Decision: A copy of application has been forwarded to DIPP on 25.04.2016. Comments awaited from DIPP.				

246	Case No.:39/1/87-ALC1/2016	Party Name:SWASTIK POLYMERS	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00393/AM16/	RLA File :05/24/040/00512/AM16/	Lic.No/Date:0510397369 20.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.				

247	Case No.:20/22/87-ALC1/2015	Party Name:AGNI FIBER BOARDS PVT.LTD,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00353/AM16/	RLA File :34/24/040/00246/AM16/	Lic.No/Date:3410041827 22.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

248	Case No.:3/21/87-ALC1/2015	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00285/AM16/	RLA File :52/24/040/00074/AM16/	Lic.No/Date:5210041741 25.01.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application				

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within 15 working days.

	Case No.:14/22/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
249	HQ File :01/87/050/00347/AM16/	RLA File :31/83/040/00102/AM16/	Lic.No/Date:3110065890 25.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

	Case No.:15/22/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
250	HQ File :01/87/050/00348/AM16/	RLA File :31/83/040/00118/AM16/	Lic.No/Date:3110065891 25.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

	Case No.:16/22/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
251	HQ File :01/87/050/00349/AM16/	RLA File :31/83/040/00137/AM16/	Lic.No/Date:3110065889 25.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

	Case No.:17/22/87-ALC1/2015	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
252	HQ File :01/87/050/00350/AM16/	RLA File :31/83/040/00146/AM16/	Lic.No/Date:3110065885 25.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

	Case No.:19/22/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
253	HQ File :01/87/050/00352/AM16/	RLA File :31/83/040/00152/AM16/	Lic.No/Date:3110065894 27.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.				

254	Case No.:40/1/87-ALC1/2016	Party Name:SPERRY PLAST LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
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HQ File :01/87/050/00394/AM16/	RLA File :05/24/040/00538/AM16/	Lic.No/Date:0510397444 29.01.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.			

Case No.:10/22/87-ALC1/2015	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
255 HQ File :01/87/050/00343/AM16/	RLA File :05/23/040/00405/AM16/	Lic.No/Date:0510397450 01.02.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.			

Case No.:46/1/87-ALC1/2016	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
256 HQ File :01/87/050/00400/AM16/	RLA File :30/24/040/00041/AM16/	Lic.No/Date:3010103714 01.02.2016	
Decision: A copy of application has been forwarded to D/o C&PC on 25.04.2016. Comments awaited from D/o C&PC.			

Case No.:49/21/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
257 HQ File :01/87/050/00331/AM16/	RLA File :30/24/040/00042/AM16/	Lic.No/Date:3010103718 08.02.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

Case No.:50/21/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
258 HQ File :01/87/050/00332/AM16/	RLA File :30/24/040/00043/AM16/	Lic.No/Date:3010103719 08.02.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

Case No.:51/21/87-ALC1/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMTED,	Meet No/Date:1/87- ALC1/2016 22.04.2016	Status: Deferred
259 HQ File :01/87/050/00333/AM16/	RLA File :32/24/040/00036/AM16/	Lic.No/Date:3210077816 09.02.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited			



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from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.

260	Case No.:52/1/87-ALC1/2016	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00406/AM16/	RLA File :03/95/040/00865/AM16/	Lic.No/Date:0310802629 16.02.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

261	Case No.:3/22/87-ALC1/2015	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00336/AM16/	RLA File :03/95/040/00947/AM16/	Lic.No/Date:0310803047 04.03.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

262	Case No.:3/1/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00356/AM16/	RLA File :08/24/040/00406/AM16/	Lic.No/Date:0810137391 10.03.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

263	Case No.:4/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00357/AM16/	RLA File :03/95/040/00132/AM16/	Lic.No/Date:0310803199 10.03.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

264	Case No.:5/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00358/AM16/	RLA File :03/95/040/00590/AM16/	Lic.No/Date:0310803207 10.03.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited				



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from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.

265	Case No.: 6/1/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00359/AM16/	RLA File :03/95/040/00592/AM16/	Lic.No/Date:0310803332 15.03.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

266	Case No.: 53/1/87-ALC1/2016	Party Name: METRO TYRES LIMITED	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00407/AM16/	RLA File :30/24/040/00049/AM16/	Lic.No/Date:3010103745 23.03.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

267	Case No.: 54/1/87-ALC1/2016	Party Name: VASA PHARMACHEM P.LTD	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00408/AM16/	RLA File :08/24/040/00457/AM16/	Lic.No/Date:0810137521 28.03.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

268	Case No.: 1/1/87-ALC1/2016	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date: 1/87-ALC1/2016 22.04.2016	Status: Deferred
	HQ File :01/87/050/00001/AM17/	RLA File :32/24/040/00045/AM16/	Lic.No/Date:3210077850 04.04.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.				

Meeting ended with a vote of thanks to the Chair.

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